expressed themselves against certain provisions of the Code of Criminal Procedure (Amendment) Act, 2008. The matter is being examined.

Effect of terrorist/naxalite activities on investment in Jharkhand

2029.SHRI PARIMAL NATHWANI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether terrorist/naxalite activities are a major hurdle in attracting fresh industrial/other investment in Jharkhand;
- (b) if so, whether Government is planning to take any serious steps against terrorism and naxalite activities; and
 - (c) if so, the details of the steps taken and proposed to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) As per available inputs, 13 units with an investment of Rs 880.31 crores came into production during last 3 years. Other details of investment in Jharkhand State are as below:

Year	MOU signed	Proposal for MOU	Units came into Production
2006-07	19	13	06
2007-08	07	49	06
2008-09	06	32	01
Total:	32	94	13

State Government deals with the various issues related to naxalite activities. The Central Government supplements resources and efforts of the State Government in several ways. These include deployment of Central Paramilitary forces (CPMFs) and Commando Battalions for Resolute Action (CoBRA); sanction of India Reserve (IR) battalions, setting up of Counter Insurgency and Anti Terrorism (CIAT) schools; modernization and upgradation of the State Police and their Intelligence apparatus under the Scheme for Modernization of State Police Force (MPF scheme); reimbursement of security-related expenditure under the Security Related Expenditure (SRE) Scheme; filling up critical infrastructure gaps under the scheme for Special Infrastructure in Leftwing Extremism affected States; assistance in training of State Police through Ministry of Defence, Central Police Organisations and Bureau of Police Research and Development; sharing of Intelligence; facilitating inter-State coordination and assistance in development works through a range of scheme of different Central Ministries.

Percentage of women in CRPF

2030.SHRI PARIMAL NATHWANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present percentage of women employees in the Central Reserve Police Force (CRPF);

- (b) whether Government is considering increasing the percentage of women employees;
- (c) if so, the details thereof;
- (d) the present strength of Police Force in Jharkhand and considering the rate of crime, is this police force sufficient and equipped with basic infrastructures; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a)

Total Posted	Posted strength	Percentage
strength	of women	of women
2,51,428	4129	1.64%

- (b) and (c) No, Sir.
- (d) and (e) The information pertaining to (d) & (e) is a State subject. However, in so far as, CRPF is concerned, at present, ∞ Battalions of CRPF are deployed in Jharkhand for anti-naxalite operations.

Meetings of robbers in discotheques and pubs in Delhi

2031. SHRIMATI VIPLOVE THAKUR: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 907 given in the Rajya Sabha on 25 February, 2009 and state:

- (a) whether the attention of Government has been drawn to the fact that gang members of robbers and murderers, recently arrested by Delhi Police, have revealed during investigation that they happened to meet each other in discotheques and pubs of the city;
 - (b) if so, the details thereof;
- (c) whether Government has launched any operation to keep an eye over the functioning of these discotheques and pubs;
 - (d) if so, whether Government has ever monitored the functioning of discotheques;
 - (e) if so, the results thereof; and
 - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No such instance has come to the notice of Delhi Police.

(c) to (f) Delhi Police keeps watch on the functioning of Discotheques and Pubs. Action is initiated under relevant provision of the Regulation for Licensing and Controlling Places of Public Amusement (other than cinema) and Performances for Public Amusement, 1980 for cancellation and suspension of the license if any complaint received in this regard is found correct. Necessary legal